

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

RA No.277/97 in
OA No.697/97

New Delhi this the 3rd day of ~~November~~^{December}, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member(J)
Hon'ble Shri S.P.Biswas, Member(A)

Shri Lallan Tiwari,
S/O Late Shri B.Tiwari,
R/O WZ-24-C, Palam Village,
New Delhi-45

Applicant

VS

Chairman,
Staff Selection Commission and Ors.

Respondents

O R D E R (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member(J))

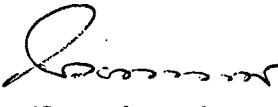
The main ground taken in the Review Application for review of the impugned order dated 8.10.97 in OA 697/97 is that ^{the} ~~was~~ ^{applicant} informed that the matter will be listed on 9.10.97, whereas the case actually was heard on 8.10.97. From the cause list of 8.10.97 (copy placed on record), it is evident that OA 697/97 was listed as item No 3 and the plea of the applicant that he was informed that it would be listed on 9.10.97 is untenable.

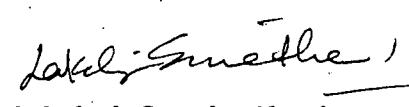
2. On the merits, the applicant has tried to reargue the case. However, the impugned order dated 8.10.97 gives the reasons for the decision and if the applicant's contention is that it is erroneous then remedy lies elsewhere but he cannot use the instrumentality of a review application (See the judgment of the Supreme Court in ^{as if it was an appeal} ~~Parson Devi and Ors Vs. Sumitri Devi & Ors. JT 1997(8)SC 480~~).

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As none of the grounds taken in the Review Application falls within the limited scope and ambit of Order 47 Rule 1 CPC, we find no merit in the Review Application and it is accordingly rejected.


(S.P.Biswas)
Member(A)


(Smt.Lakshmi Swaminathan)
Member(J)

'SRD'